GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2522
TO BE ANSWERED ON: 26.12.2018

NCCC
2522.   SHRI PRATHAP SIMHA:
KUMARI SHOBHA KARANDALJE:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:
   (a) whether the Government is implementing the National Cyber Coordination Centre (NCCC) to generate near real-time macroscopic views of the Cyber Security threats in the country and if so, the details thereof including its objectives;
   (b) whether NCCC is a multi-stakeholder body, being governed/managed by Indian Computer Emergency Response Team (CERT-In) and if so, the details thereof;
   (a) the amount earmarked and released for NCCC in the last two years and during the current year;
   (b) the number of Cyber Crime Awareness Workshops organised for police officers and other personnel during the last three years by NCCC; and
   (c) the concrete steps taken under the IT Act for removal or blocking of such content which affect the sovereignty, integrity and security of the country?

ANSWER
MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI S.S.AHLUWALIA)

(a) and (b): The Government has set up National Cyber Coordination Centre (NCCC) to generate near real time macroscopic views of the cyber security threats in the country. The primary objective of the centre is to scan the cyberspace in the country at meta data level and generate near real-time situational awareness. NCCC is a multi stakeholder body and is implemented by Indian Computer Emergency Response Team (CERT-In) at Ministry of Electronics and Information Technology (MeitY). The centre will provide a structured system and facilitate coordination among different agencies by sharing with them the metadata from cyberspace for taking action to mitigate the cyber security threats. Phase-I of NCCC has been made operational since July, 2017.

(c):   An amount of NIL and Rs. 36 Crore was earmarked for NCCC in the financial year 2016-17 and 2017-18 respectively. In the year 2017-18 an amount of approx. Rs. 21 Crore was released for NCCC. In the current financial year, an amount of Rs. 44 Crore has been earmarked of which approx. Rs. 1 Crore has been released till November, 2018.

(d):   Conducting Cyber Crime Awareness Workshops for police officers and other personnel is not in the mandate of NCCC.

(e):   Government of India initiates blocking of any objectionable online content under Section 69A of the Information Technology (IT) Act 2000 and the rules there under. Blocking action is initiated only in exceptional circumstances when it becomes necessary or expedient to do in the interests of sovereignty and integrity of India, defence of

India, security of the State, friendly relations for foreign State or public order or for preventing incitement to the commission of any cognizable offence relating to above. Further, section 79(3)b of IT Act provides for issue of notice to an intermediary by an appropriate government or its agency for removal of any unlawful activity related to article 19(2) of the constitution, which inter alia includes sovereignty, integrity and security of the country, failing which the intermediary would become liable for legal action.

****